

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(IB)-411(PB)/2017

IN THE MATTER OF:

Narender Kumar APPLICANT / PETITIONER
Vs
Aadinath Probuild (India) Pvt. Ltd. RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 18.01.2018

Coram:

CHIEF JUSTICE (RETD.) M. M. KUMAR
HON'BLE PRESIDENT

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):- Mr. P.K. Mittal and Mr. M.K. Pandey, Advs

For the Respondent(s):- Ms. Ritika Shaw and Mr. S.R. Arora, Advs

ORDER

On the request made by the learned counsel for the respondent, hearing is deferred to 19.01.2018.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)